

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-103
CP-200/241-242/PB/2021
New RA/03/2024

IN THE MATTER OF:

P.E. Maning (consultants) Pvt. Ltd.

.....Applicant

Vs.

Chinar Industrial Investment and Finance Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 07.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Sunanda Tulsyan, Mr. Akhil Sachar

For the Respondent :

ORDER

New RA/03/2024:-

This is an application for restoration of the CP-200/241-242/PB/2021 which was dismissed for want of prosecution vide order dated 03.01.2024. Heard the submissions made by Ld. Counsel for the Applicant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List this application on **10.04.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)